

**In the Income-Tax Appellate Tribunal,  
Agra Bench, Agra**

**Before : Shri Laliet Kumar, Judicial Member And  
Dr. Mitha Lal Meena, Accountant Member**

**ITA No. 369/Agr/2018  
Assessment Year: 2013-14**

Bhagwan Das Batra, Prop. B.D. Batra & Co., Lashkar, Gwalior. PAN: ABDPB5560G <b>(Appellant)</b>	vs.	Pr. C.I.T., Gwalior  <b>(Respondent)</b>
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<b>Appellant by</b>	Sh. Navin Gargh, Advocate
<b>Respondent by</b>	Sh. Sunil Bajpai, CIT/DR

<b>Date of Hearing</b>	17.07.2019
<b>Date of Pronouncement</b>	17.07.2019

**ORDER**

**Per Laliet Kumar, J.M.:**

During the course of arguments, the ld. AR of the assessee stated that the assessee does not intend to press this appeal. He, therefore, requested to withdraw the appeal. The ld. DR has no objection on the request of the ld. AR. Hence, the appeal is dismissed as withdrawn.

2. In the result, the appeal is dismissed.

Order pronounced in the open court.

**(Dr. Mitha Lal Meena)  
Accountant Member**

**(Laliet Kumar)  
Judicial member**

Dated: 17.07.2019

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